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Title : Need to regulate recruitment of Indian workers by private agents for foreign assignments and consider a ban on sending workers to Malaysia.

SHRI M. APPADURAI (TENKASI): Thousands of Indians especially Tamil Youth who have gone to Malaysia are working as 'slave' workers in construction Companies, chemical factories, Hotels and Shipping Upkeep services. Lured by the promises from unscrupulous recruitment agencies and after paying exorbitant money they get jobs in Malaysia. Only after reaching their work places, they find that they have been cheated, when they are paid less under inhuman conditions. Since Malaysia is not signatory to International Labour Organization (ILO) agreement, foreign workers are treated like bonded labour. Exploitative management's of private units there go to the extent of even confiscating the passports from the Indian labour and send them to prisons through immigration authorities if and when such workers ask for better wages and treatment. As of now atleast five thousand Tamil Youth are languishing in the prisons of Malaysia, I urge upon the Union Government to regulate overseas recruitments and consider a ban on sending workers to Malaysia and also to take up with Malaysian Government to secure the release of unfortunate Indian labourers.